

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. I

EXCISE APPEAL NO. 53260 OF 2018

[Arising out of the Order-in-Appeal No. 124/DDN/CE/000/APPL-DDN/HDR/2017-18 dated 24/05/2018 passed by The Commissioner (Appeals), CGST, Dehradun (Uttarakhand).]

M/s Bion Plastics,
Plot No. 90-91, Sector IIDC,
I.I.E., SIIDCUL,
Haridwar – 249 403 (Uttarakhand).

Appellant

VERSUS

Commissioner, CGST,
E-Block, Nehru Colony,
Dehradun.

Respondent

APPEARANCE

Ms. Poorvi Asati, Advocate for the appellant.

Shri Sanjay Kumar Singh, Authorized Representative (DR) – for the Department

CORAM : **HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT**
HON'BLE SHRI P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 50218/2022

DATE OF HEARING : 04.03.2022

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued regarding full and final settlement of the tax dues.

2. The appeal, therefore, stands dismissed as withdrawn.

(JUSTICE DILIP GUPTA)
PRESIDENT

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)